

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

C.A.St. 1 OF 1996

in

**O.A. NO. 638/93 & M.A.780/95.**

~~Text No.~~

**DATE OF DECISION** 23.2.1996

Mr. R.M. Lehru,

Petitioner

Applicant-in-person.

~~Advocate for the Petitioner(s)~~

Versus

Union of India & Ors.

Respondents

Advocate for the Respondent (s)

**CORAM**

The Hon'ble Mr. V. Radhakrishnan, Admn. Member.

The Hon'ble Mr.

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Mr. R.M. Lehru  
Retired Sr. P.A.  
(Telecom Deptt.)  
57-B, Raj Laxmi Society,  
Near Shiv Mahal, Race Course,  
Old Padra Road, Vadodara.

..... Applicant.

(Applicant-in-person)

Versus.

1. Shri Takar,  
Secretary Telecom Commission,  
Telecom Department,  
Sanchar Bhawan,  
Parliament Street,  
New Delhi.

2. Shri V.V. Chaudhary  
Chief General Manager,  
Gujarat Telecom Circle,  
Telecom Building, Khanpur  
Opp: Khanpur post Office,  
Khanpur, Ahmedabad.

..... Respondents.

ORAL ORDER

C.A.St. 2 1/1996  
in

O.A. 638/1993 &  
M.A.N. 780/95

Date: 23.2.1996

Per: Hon'ble Mr. V. Radhakrishnan, Admin. Member.

As requested by the applicant, permission  
granted to withdraw the C.A. C.A.st.1/96 is dispensed  
of as withdrawn.

  
(V. Radhakrishnan)  
Member(A)

vtc.